

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Rev. No. 373 of 2012

Santosh Mridula **Petitioner**
Versus
The State of Jharkhand and Anr. **Opposite Parties**

CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

For the Petitioner : Mr. Vikash Kumar, Advocate
For the Opp. Party No.2 : Mr. Amit Kr. Tiwari, Advocate
For the Opp. Party- State : Ms. Vandana Bharti, A.P.P

Through Video Conferencing

19/13.04.2021 Learned counsel for the petitioner Mr. Vikash Kumar is present.

2. Learned counsel for the opposite party no.2 has submitted that he has been informed that just before a couple of day, opposite party no.2 has expired. He has further submitted that he will take appropriate steps in the matter.

3. Considering the aforesaid situation, this case is adjourned and is directed to be posted on 10.05.2021.

(Anubha Rawat Choudhary, J.)

Saurao/